

NATIONAL COMPANY LAW TRIBUNAL ITEM NO : 16
ALLAHABAD BENCH

CP NO.(IB)220/ALD/2019, CA NO.30/2020

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.02.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : MEKASTER FINLEASE LTD. V/S SUNWORLD DEVELOPERS PVT. LTD.

SECTION: 7 IBC

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR PETITIONER : MS. REEMA JAIN ALONGWITH SH. ANKUR DUGAR ADVS.

COUNSEL FOR RESPONDENT : SH. ZAIN ABBAS ALONG WITH SH. VINAYAK MITHAL & SH. SAGAR MEHROTRA, ADVS.

COUNSEL FOR APPLICANT/ (INTERVENTION APPLICATION)

: SH. KARTIKEYA SARAN, ADV.

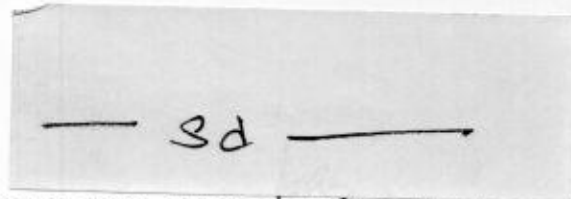
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The matter was taken up today through Video Conferencing.

Heard Ms. Reema Jain alongwith Sh. Ankur Dugar, Advocates for the Petitioner, Sh. Zain Abbas along with Sh. Vinayak Mithal and Sh. Sagar Mehrotra, Advocates for the Respondents and Sh. Kartikeya Saran, Advocate for Applicant (Intervention application) through Video Conferencing.

Pursuant to earlier order of this Court dated 09.12.2020, time was granted to the learned counsel for the petitioner for filing reply to the Intervention Application filed by the Applicant, however, the same has not been filed till date. Let, the same be filed by the next date fixed.

Accordingly, put up in the week commencing on 19th March, 2021 before the Regular Court/ Video Conferencing.



Dated : 12.02.2021

**JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)**